

LOK SABHA

Monday, February 28, 1966/Phalgun  
9, 1887 (Saka)

The Lok Sabha met at Eleven of the  
Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

भूतपूर्व वित्त मंत्री के विरुद्ध आपन

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238. श्री श्रींकार लाल बेरवा :

श्री हुकूम खन् खड्गबाय :

श्री मधु सिमये :

श्री बड़े :

श्री ल० मो० बनर्जी :

डा० राम मनोहर लोहिया :

श्री बागड़ी :

श्री राम सेवक यादव :

श्री किशन पटनायक :

श्री विश्वाम प्रसाद :

श्री यशपाल सिंह :

श्री हरि विष्णु कामत :

श्री प्रकाशबीर शास्त्री :

श्री जगदेव सिंह सिद्धास्ती :

श्री इन्द्रजीत गुप्त :

श्री बारियर :

श्री प्रभात कार :

श्री बासुदेवन नायर :

श्री विभूति मिश्र :

श्री प्र० चं० बरुआ :

श्रीमती रामबुलारी सिन्हा :

श्री ल० ब० रामस्वामी :

श्री शिवमूर्ति स्वामी :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राज्य-सभा तथा लोक-सभा के कुछ सदस्यों ने भूतपूर्व

वित्त मंत्री के विरुद्ध कुछ आरोप लगाये थे ;

(ख) क्या यह भी सच है कि स्वर्गीय प्रधान मंत्री ने यह कहा था कि उन दोषारोपों के बारे में जांच की जायेगी ; और

(ग) यदि हां, तो इस सम्बन्ध में यदि कोई जांच की गई है, तो उसका क्या परिणाम निकला है ?

अनुशक्ति विभाग में सभासचिव (डा० सरोजिनी बहिषी) : (क) जी हां ।

(ख) और (ग) एक विवरण सभा की पटल पर रखा है ।

विवरण

श्री टी० टी० कृष्णमाचारी को सम्बोधित अपने 29 दिसम्बर, 1965 के पत्र में स्वर्गीय प्रधान मंत्री श्री लाल बहादुर शास्त्री ने यह राय प्रकट की थी कि वे जांच करने के लिए तब तक बाध्य नहीं थे जब तक कि ऐसी कार्यवाही करने के लिए स्पष्टतः प्रवर्णन न हों । उन्होंने प्रस्ताव किया था कि इस बात पर स्वतन्त्र और निष्पक्ष राय लेने के लिए कि किसी जांच की तनिक भी आवश्यकता है या नहीं, वे भारत के मध्य न्यायाधीश से निवेदन करेंगे कि वे जांचात वा अध्ययन करें और उन्हें गुप्त रूप से राय दें ।

2. श्री टी० टी० कृष्णमाचारी वा विचार था कि स्वर्गीय प्रधान मंत्री जो कार्यवाही करना चाहते थे यह गलत थी और उन्होंने वित्त मंत्री के पद में अपनी त्याग-पत्र दे दिया । इसको ध्यान में रखते हुए कोर्ट और जांच आवश्यक नहीं समझी जाती ।

श्री श्रींकार लाल बेरवा : श्रीमन् मैं जानना चाहूंगा कि भूतपूर्व प्रधान मंत्री ने वित्त मंत्री जी के खिलाफ आरोपों की जांच

कराने के लिए एक लेटर लिखा था और उसमें मुख्य न्यायाधीश के द्वारा जांच कराने की मांग की थी, तो अगर वह सच्चे थे तो त्यागपत्र क्यों दे दिया और उन आरोपों की जांच अब होगी या नहीं ?

प्रधान मंत्री तथा अगु शक्ति मंत्री (श्रीमती इंदिरा गांधी) : उन्होंने इस्तिफा इसलिए दिया अगर आपने सब पत्र पढ़े हैं जो अखबारों में निकले हैं, कि उनको लगा कि प्रधान मंत्री को पूरा विश्वास उन पर नहीं था। यह कारण था उनके त्यागपत्र का।

प्रधान मंत्री कोई जांच तो नहीं करा रहे थे। चीफ जस्टिस से एक प्राइवेट एन्क्वायरी के लिए जरूर उन्होंने उनसे जिक्र किया था।

अध्यक्ष महोदय : आया वह अब होगी या नहीं, यह सवाल है।

श्रीमती इंदिरा गांधी : अब उन्होंने त्यागपत्र दे दिया है तो अब उसकी जरूरत नहीं है।

श्री श्रींकार लाल बेरवा : मैं यह जानना चाहूंगा कि क्या भूतपूर्व वित्त मंत्री जी मधुड़ा कांड और भारत कम्पनी कांड में इसी सिलसिले में छ्रष्टाचार के आरोप में पहले हटाये गये थे और फिर उन्हें मंत्रि-पद पर वापस ले लिया तो . . .

अध्यक्ष महोदय : अब वह इस आरोप में हटाये गये थे या नहीं यह सवाल इसमें कहाँ आता है ?

श्री श्रींकार लाल बेरवा : मैं जवाब चाहता हूँ। मधुड़ा कांड और भारत कम्पनी कांड में वह एक बार हटाये गये थे तो क्या ऐसे छ्रष्टाचारी को मंत्रिमंडल में फिर से . . .

अध्यक्ष महोदय : आर्डर, आर्डर। यह सवाल उसमें कहाँ पैदा होता है ?

श्री हुकम चन्द कछवाय : मैं यह जानना चाहूंगा कि भूतपूर्व वित्त मंत्री श्री टी० टी० कृष्णमाचारी का बिन बिन कम्पनियों में शेयर है और उनके नाम क्या हैं तथा जिस समय वह वित्त मंत्री थे उस समय उनके सुपुत्रों ने कितना लाभ उठाया है ?

अध्यक्ष महोदय : इस सवाल का जवाब इसमें कैसे मिल सकता है ? आप और सवाल करना चाहें तो कर सकते हैं।

श्री हुकम चन्द कछवाय : मैं जानना चाहूंगा कि अब इसकी जांच कराने के पक्ष में नहीं है तो इसका क्या कारण है ? जब सारे देश में आरोप लगाये गये और माननीय संसद् सदस्यों ने आरोप लगाया तो जांच करने से इन्कार क्यों करते हैं ?

श्रीमती इंदिरा गांधी : क्योंकि इसमें इनकी कोई सच्चाई नहीं मालूम हुई इन चीजों में।

श्री हुकम चन्द कछवाय : जब आरोप लगाये हैं . . .

अध्यक्ष महोदय : कछवाय साहब, स्टेटमेंट में भी लिखा है कि नूँकि प्राइमाफेसी कोई केस आता नहीं था और उन्होंने इस्तीफा दे दिया इसलिए अब कोई जांच की जरूरत नहीं है। तो जवाब तो दे दिया।

श्री हुकम चन्द कछवाय : छोटे छोटे व्यापारियों पर तो छापे मारे जाते हैं, जांच की जाती है और उनका माल जब्त किया जाता है . . .

अध्यक्ष महोदय : अगर आप बहस करना चाहते हैं तो दूसरे तरीके से कर सकते हैं। सप्लीमेंट्री में तो बहस नहीं हो सकती।

श्री मधु लिमये : छ्रष्टाचार सम्बन्धी जो इल्हामात किये जाते हैं उनके सम्बन्ध में संयानम कमीशन की सिफारिशों सरकार के

सामने और हमारे सामने हैं। पंजाब के भूतपूर्व मुख्य मंत्री और उड़ीसा के मुख्य मंत्री के खिलाफ आरोप धाये और तीन और मुख्य मंत्रियों के खिलाफ भी आरोप हैं सुखाड़िया, निजलिंगप्पा और कृष्णवल्लभ सहाय और कृष्णमाचारी साहब के खिलाफ आरोप धाये और इन सभी के बारे में विभिन्न कार्य-प्रणाली अपनायी गई, पंजाब के भूतपूर्व मुख्य मंत्री के बारे में एच. और बीजू पटनायक के बारे में दूसरी प्रणाली अपनायी गई और कृष्णमाचारी के बारे में तीसरी . . .

**अध्यक्ष महोदय :** सवाल प्रापण क्या है, फिर आप कहेंगे कि मैं आप को रोक्ता हूँ . . .

**श्री मधु लिमये :** सवाल तो कर रहा हूँ। अगर मैं कोई ऐसी गैर लागू बात करूँ तो आप . . .

**अध्यक्ष महोदय :** गैर लागू न भी हो तो भी सवाल की कोई हानि होनी चाहिए, इतना लम्बा आप कर रहे हैं . . .

**श्री मधु लिमये :** मैं यह जानना चाहता हूँ कि अभी जो लिखित बयान हमारे सामने दिया गया है उसमें बहाना दिया है कि शास्त्री जी ने कहा कि इन कृष्णमाचारी के खिलाफ बिये गये आरोपों में कोई त्रुटि है या नहीं उसी के बारे में फैसला करने के लिए सर्वोच्च न्यायालय के मुख्य न्यायाधीश की राय मांगना चाहते थे। ये बात कृष्णमाचारी जी को पसन्द नहीं आयी और उन्होंने दस्तीफा दिया। तो मैं प्रधान मंत्री जी से जानना चाहता हूँ कि अन्य लोगों के बारे में भी यही कार्य-प्रणाली अपनायी जायगी जो कृष्णमाचारी जी के बारे में अपनायी गई कि प्रायः जो कुछ भी अभियोग लगाये गये हैं उनके बारे में प्राइम-फेसी केस है या नहीं, यह जानने के लिए सर्वोच्च न्यायालय के मुख्य न्यायाधीश की राय मांगी जायगी? क्या यह नया सिलसिला अब शुरू हो गया है?

**अध्यक्ष महोदय :** क्या यह नया सिलसिला इसी केस के लिए था या बाकी जो केस धाये हैं या धायेंगे उनके बारे में भी सीफ जस्टिस से राय मांगी जायगी?

**श्रीमती इंदिरा गांधी :** यह तो हर एक केस का अलग हो सकता है। किसी दृष्टिकोण से शास्त्री जी उनसे पूछना चाहते थे यह तो मुझ को नहीं मालूम है। और दूसरे केसेज भी हुए उनके हर एक के बारे में वह यहाँ बता चुके हैं।

**श्री मधु लिमये :** अध्यक्ष महोदय, वर्तमान प्रधान मंत्री के दृष्टिकोण से मेरा सवाल है?

**अध्यक्ष महोदय :** दृष्टिकोण से सवाल नहीं हो सकता। . . . (व्यवधान) . . . आर्डर, आर्डर।

**श्री मधु लिमये :** मैं जानना चाहता हूँ . . .

**अध्यक्ष महोदय :** आर्डर, आर्डर, आपने सवाल पूछा, उसका जवाब आ गया।

**श्री मधु लिमये :** जवाब नहीं आया। . . .

**अध्यक्ष महोदय :** इस तरह से आबस्ट्रक्शन करने से कैसे काम हो सकेगा? . . . (व्यवधान) जवाब उन्होंने दे दिया है।

**श्री मधु लिमये :** वहाँ दिया है?

**अध्यक्ष महोदय :** वह फैसला करना मेरा काम है। अब आप बैठ जाइए।

**Sbri Bade:** May I know whether the ex-Finance Minister, Shri T. T. Krishnamachari, was asked to comment on various a legations made in the Memorandum, whether he has submitted his replies against the allegations made, and, if so, is the Cabinet satisfied with the explanation which he has given? Will a copy of that be laid on the Table of the House?

**Shrimati Indira Gandhi:** This matter did not come before the Cabinet. The whole correspondence was published in the newspapers.

**Shri Bade:** Now, Sir, you have said before that we should not merely rely on newspaper reports. . . .

**Shri Hem Barua:** You, Sir, said like that. I remember that.

**Mr. Speaker:** If the newspapers publish that and the Government also agrees that what has been published, that report, is there, that means that that is the correct report. We do not say that everything published there is wrong or everything published there is correct.

**Shri Bade:** In no newspaper there is the mention of the allegations and the replies . . . (*Interruption*).

**Mr. Speaker:** I should be allowed to proceed. Mr. Bade, during the Question Hour, arguments cannot be allowed.

**Shri Bade:** But the reply is incomplete. It is not given in newspapers. .

**Shri Joachim Alva:** The hon. Member goes on. We do not get the chance even once.

**Mr. Speaker:** What should I do?

**Shri Bade:** it is the Opposition Members who submitted the Memorandum, and not you.

**Mr. Speaker:** Mr. Alva must realise that it is seldom that I find his name amongst the signatories.

**Shri Shinkre:** Do you mean to say that you are satisfied with the reply given?

**Mr. Speaker:** Yes, I am.

**श्री मधु लिमये :** बिल्कुल न दिया जाय तो भी सेटिस्फाई हो सकते हैं ।

**Shri S. M. Banerjee:** There are certain specific charges made in the Memorandum, such as, the acquisition of agencies, collaborations, the amassing of wealth . . .

**अध्यक्ष महोदय :** लास्ट सेंटेंस जो कहा था मिस्टर मधु लिमये ने वह क्या है ?

**An hon. Member:** Not meant for the House.

**Mr. Speaker:** But that is very objectionable. Always reflections are cast. I would like to know that sentence.

The sentence was read out to the Chair.

**Shri Kapur Singh:** You might let it pass.

**अध्यक्ष महोदय :** लास्ट सेंटेंस में उन्होंने मेरे ऊपर लांछन लगाया था । बैठे हुए उन्होंने यह कहा कि अगर कोई जवाब न भी दें तो भी यह सेंटिस्फाइड होते ही हैं ।

**An hon. Member:** Let it go, Sir.

**Mr. Speaker:** It is happening daily.

**श्री मधु लिमये :** किस का आप जिक्र कर रहे हैं ?

**अध्यक्ष महोदय :** मैं आपका जिक्र कर रहा हूँ । अभी जो आपने यहां बैठे-बैठे कहा उसका मैं जिक्र कर रहा हूँ । आपने अपने पत्र में भी यही चीज कही है और

That is the reflection that I object to. I cannot allow that to go unchallenged. He has written me a letter also questioning the propriety of the decision that I make here. That is not proper. The Member should not behave like that. There is some respect that has to be shown to the Chair.

**श्री मधु लिमये :** मैंने आप को एक निजी पत्र लिखा था अगर वह मामला आप सदन के सामने रखना चाहते हैं तो रख दें ।

**अध्यक्ष महोदय :** जो आप ने मेरे बारे में कहा है क्या आप उसको वापिस लेना चाहते हैं ?

**श्री मधु लिमये :** अगर आप ऐसा समझते हैं कि वह आप के बारे में था तो मैं वापिस लेता हूँ लेकिन मैंने आप के बारे में नहीं कहा है ।

**Shri Bado:** We are not satisfied with the reply given by the Prime Minister.

**Shri Kapur Singh:** The Chair is satisfied.

**Mr. Speaker:** Mr. Banerjee.

**Shri S. M. Banerjee:** There are certain definite charges in the Memorandum like acquisition of agencies, collaborations and wealth after May 1962, evasion of income-tax and wealth tax, manoeuvring by T. T. K. of rules and regulations and orders of Government, expansion of managing agencies and business through benami agents. I would like to know whether the hon. Prime Minister is satisfied with this: upto 1952, i.e., from 1930 to 1952, the T. T. K. & Co. had only three or four agencies and three offices in the country, i.e., at Madras, Cochin and Bangalore. When the ex-Minister, Mr. T. T. Krishnamachari, became a Minister, these boys became so intelligent that they got so many agencies. . . .

**Mr. Speaker:** That would not be a supplementary. Reading again and again. . . .

**Shri S. M. Banerjee:** I shall finish within half a minute. I would like to know whether on these specific charges, which I have mentioned, the hon. Prime Minister is satisfied that no judicial probe is necessary. I would like to know. . . .

**Mr. Speaker:** One is sufficient. The question has come whether the Prime Minister is satisfied. . . .

**Shri S. M. Banerjee:** Kindly hear me, Sir. It is not such a sensitive question that it should not be allowed.

**श्री हुकूम खन्ड कडवाय :** बहुत पेचीदा सवाल है। सभी सदस्यों का मन्त्री जी के उत्तर से सन्तोष नहीं है।

**अध्यक्ष महोदय :** मन्बर साहबान को देखना चाहिए कि सप्लीमेंटरी के बक्त कितना सवाल करना है। अगर आप इस पर

डिस्कशन करना चाहते हैं तो उसके लिए प्रलहदा डिस्कशन मार्गे मुझे उसमें कोई एतराज नहीं होगा और आप उस मौके पर जितना चाहें इस पर बहस कर लें लेकिन सप्लीमेंटरी में तो इस तरह से लम्बा नहीं चल सकता है।

**श्री स० मो० बनर्जी :** आप नाराज हो जायेंगे तो हम क्वेश्चन क्या करेंगे ?

I wanted to know whether the Prime Minister is satisfied that no judicial probe is necessary and whether she will refer this Memorandum to a Committee of this House like Public Accounts Committee or Estimates Committee, for a further probe.

**Shrimati Indira Gandhi:** I do not consider it necessary to refer it to a Committee. Some of these charges are against Mr. T. T. Krishnamachari; others are against his sons; some of them are already in Court in the case of Bhatnagar. These matters cannot be referred to here as they are *sub-judice*.

**Mr. Speaker:** Mr. Ram Manohar Lohia.

**Shri S. M. Banerjee:** I want to seek your protection, Sir. . . .

**Mr. Speaker:** Shri Kishen Pattnayak.

**श्री कृष्ण पटनायक :** प्रभो जो श्री टी० टी० कृष्णमाचारी के खिलाफ अभियोग लगाये गये हैं उनका निष्कर्ष है कि एक व्यापारी सत्ता में घाता है और कानून से बचने के लिए अपने व्यापार को अपने बेटों के हाथ सौंप देता है और मंत्री रह कर उनको फायदा पहुंचवाता है। यह चीज पिछले 18 साल से हिन्दुस्तान की राजनीति को गन्दा करती है (इटरप्शंस)

**अध्यक्ष महोदय :** मैं आप से भी दरबन्दास्त करूंगा कि उसको सप्लीमेंटरी की शकल में आप छोटा सवाल बनायें, इतना लम्बा आप

न बनायें। कबीचन्त के कायदे में आप देख लें उसमें इनफरेंसेज, आर्गुमेंट्स, प्लीडिंग्स और कनक्लजेस वर्ग रह नहीं आ सकते और वह सब आप एक सप्लीमेंटरी में कर रहे हैं।

श्री स० भो० बनर्जी : मैमोरंडम बहुत बड़ा है।

श्री मधु लिमये : जानकारी तो मिलनी चाहिए...

अध्यक्ष महोदय : मैं इस पर और ज्यादा बहस नहीं करना चाहता।

श्री मधु लिमये : मेरे प्रश्न के बारे में भी जानकारी नहीं दी।

अध्यक्ष महोदय : आप बैठिये। श्री पटनायक अपना सवाल मुद्दतसर में कर लें।

श्री मधु लिमये : मेरा सवाल केवल यह था...

अध्यक्ष महोदय : ग्रांडर, ग्रांडर। आप बैठ जाइये। हर एक मॅम्बर इसी तरह बिहेव करेगा तो मालूम नहीं यह किस हद तक चलेगा ?

श्री हुकम चन्द कछवाय : आप बेकार में नाराज हो जाते हैं। आप से तो हमारा कोई झगड़ा नहीं है।

अध्यक्ष महोदय : आप बैठ जाइये। चूंकि मुझे यहाँ ग्रांडर रखना है इसलिए मुझे मॅम्बर साहबान से कहना पड़ता है।

Shri S. M. Banerjee: Just like the famous "S eepers case" you can refer this also to the Public Accounts Committee.

श्री किशन पटनायक : इस कितने ने पिछले 18 साल में हिन्दुस्तान की राजनीतिक जिन्दगी को गन्दा बना दिया है क्या यह अनुभव करते हुए प्रधान मन्त्री ने (इटरप्रेस)

Mr. Speaker: Such impatience would not help.

Shri Hari Vishnu Kamath: You should kindly call them to order.

अध्यक्ष महोदय : आप बैठिये। ऐसी इम्पेशंस की जरूरत नहीं है। जब आप की जरूरत होगी मैं आप से दरइबास्त कर्गंगा तब आप भर्ज कर दीजियेगा।

श्री किशन पटनायक : अब मुझे पूरा पुहराना पड़ेगा।

अध्यक्ष महोदय : आप सिर्फ सवाल कीजिये।

श्री किशन पटनायक : क्या यह अनुभव करते हुए प्रधान मन्त्री ने इस पर और किया था कि जब भूतपूर्व प्रधान मन्त्री श्री शारद्री ने सोचा था इस को चीफ़ जस्टिस के पास भेजने के लिए तो कोई व्यक्तिगत मक़सद से या किसी राजनीतिक मक़सद से सोचा होगा तो जिस राजनीतिक मक़सद से उन्होंने सोचा था इस को चीफ़ जस्टिस के पास भेजने के लिए तो क्या वह मक़सद पूरा हो गया ? जब टी० टी० कृष्णमाचरी ने यह कह दिया था कि उसको मत भेजो मैं नाराज हो जाऊंगा तो क्या वह मक़सद पूरा हो गया ?

श्रीमती इन्दिरा गांधी : जब उन्होंने त्यागपत्र दे दिया तब वह जरूर पूरा हो गया।

श्री हुकम चन्द कछवाय : जितना उन्होंने पाप किया था वह सब खरम हो गया।

श्री विश्वाम प्रसाद : अभी प्रधान मन्त्री ने कहा था कि कुछ चांजेंज एन्के खिलाफ़ और कुछ उनके लड़कों के खिलाफ़ थे तो मैं यह ज नना चात हूँ कि जो मैमोरेण्डम दिया गया था राष्ट्रपति को वह मैमोरेण्डम और जो जवाब टी० टी० कृष्णमाचारी ने दिया था वह क्या सदन पटल पर रखा जायेगा ?

मेरे पास मीजद है कहिये तो ही उसे सदन पटल पर रख दूँ ?

**अध्यक्ष महोदय :** घाप के पास है वी घाप ही रख दीजिये ।

[श्री विश्राम प्रसाद ने मैमोरेण्डम की एक प्रति सभा पटल पर रख दी [पुस्तकालय में रखी गई, देखिये संख्या 5785/66]

**श्री यशपाल सिंह :** क्या सरकार ने इस बात पर गौर किया है कि हमारे सविधान शास्त्री यह कते हैं कि चाहे एक लाख गुनाह-गार छूट जाय पर एक बेगुनाह को सजा न दी जाय तो क्या सरकार ने इस बात पर गौर किया है कि जो जापन राष्ट्रपति जी की सेवा में भेजा गया था उसकी तत्कीकात किये बर्ग ही इस्तोफे को मंजर कर के राष्ट्रपति के प्रति उदासोनता दिखलाई गई है ?

**अध्यक्ष महोदय :** यह तो घाप ने अपनी राय दी है ।

**श्री यशपाल सिंह :** सरकार ने इस पर कोई गौर किया होगा । सरकार का कोई फैसला तो होगा कि राष्ट्रपति तक मामला पहुंच जाय और उसे सरकार नीचे नीचे ही खत्म कर दे तो इसमें सरकार को कुछ जिम्मेदारियां तो है ही ?

**Shri H. N. Mukerjee:** The Prime Minister appears to indicate that since the former Finance Minister has resigned there is an end of the matter. In view of allegations, right or wrong, having been made by very responsible Members of this House as well as of the other House. . . .

**Shri Madhu Limaye:** Including Shri Indrajit Gupta.

**Shri H. N. Mukerjee:** . . . and having regard to the fact that the former Prime Minister had required reference of the matter to some judicial investigation, can we not take it in this House that the Member concerned, namely Shri T. T. Krishnamachari, owes it to himself to have the charges cleared, because there is a convention in this House and one Member of the Provisional Parliament was even constrained to resign

his position in the House because there were allegations about him which he could not answer satisfactorily?

I am quite prepared to believe that interested people were behind that attempt to malign Shri Krishnamachari, provided that that matter can be proved before a proper tribunal, Shri Shastri had wanted a reference to a Judge so that he could be fortified in whatever preliminary decision he had made. In view of that, how can we take it that merely by resigning from office you are absolved of the obligation as a member of this House to behave in the manner which is required of us? That being so, what does the Prime Minister have to say about it?

**Shrimati Indira Gandhi:** Most of these charges are all old charges. They were made before and I believe they were gone into before.

The other day when a question was raised in the Rajya Sabha, one member said that these charges had been the subject matter of judicial pronouncements and had not been substantiated before the courts. So it is not as if there was a grave charge which has not been inquired into. This was gone into and Shastriji closed the matter.

**Shri H. N. Mukerjee:** The point is that Shri Shastri, right or wrongly, had expressed a desire to have the charges—right or wrong—investigated by a certain kind of judicial process which he had in mind. Shri Krishnamachari did not agree to that and he resigned. Is that the end of the matter?

Here I would raise a point of order.

**Shri S. M. Banerjee:** You can appoint a committee.

**Shri H. N. Mukerjee:** There is a rule which vests discretion in you in regard to certain matters, rule 353, I think, which gives you discretionary powers. I would like you to rule in this matter: is it open to any member of this House, against whom allegations have been made—may be

\* The document, after scrutiny, was treated as paper laid on the Table.

they are very wrong; I am quite prepared to concede to Shri Krishnamachari that all those allegations are wrong; but that is neither here nor there—is it open to any such member to continue without having those allegations cleared? I wish that Shri Krishnamachari in his own interest comes here to clear himself of those allegations. Otherwise, how can we function as members of this House? I wish your ruling on this point: is it open to a member of this House, against whom allegations have been made by other people in a manner that the President has to refer to it to the Prime Minister, and the Prime Minister has to ask for an investigation which does not take place, to continue as a member of this hon. House?

**Shri Hem Barua:** On a previous occasion, it was on the floor of the House that our late Prime Minister, Shri Shastri, gave an assurance that whenever allegations were made against a Minister, it was he who would inquire into the allegations and take necessary action. Our Prime Minister now tells us that the matter ends there because Shri T. T. Krishnamachari has resigned and the allegations are cold-storaged. But in the case of Shri Biju Patnaik, even when he resigned, the allegations were inquired into. Why this double standard in similar cases—I do not understand.

**Mr. Speaker:** One thing has been asked of me, that I should give a ruling on that point. I do not understand how I come into the picture. No rule has been transgressed.

**Shri Shinkre:** At least your point of view on the propriety should be made known.

**Mr. Speaker:** I have not to give that. There is no question of a point of order arising, and that is the only question I can decide.

So far as the other matter is concerned, it is for Government to consider, whether on the merits of one case one decision has to be taken and whether on the facts of another they

should not arrive at the same conclusion.

**Shri Hari Vishnu Kamath:** Has Government finally decided not to accept the recommendation of the Santhanam Committee on prevention of corruption with regard to inquiry into allegations of corruption against Ministers at the Centre and in the States? There is no reference in that Report—on page 103 under the heading 'Social climate'—there is no obligation indicated that resignation should operate as a bar in any case to an inquiry. If Government has not accepted this recommendation, does the Prime Minister firmly stand by the *modus operandi* outlined by her predecessor, Shri Lal Bahadur Shastri, and by Shri Nanda, the Home Minister, with regard to such inquiries and make a categorical statement on the floor of the House today whether they will be deflected from such a course by threats held out recently by a man no less than the Bihar Subedar, I am sorry, Chief Minister of Bihar, in this respect that he does not recognise the authority of . . .

**Shri Shashi Ranjan:** He is making an insinuation.

**Shri Hari Vishnu Kamath:** You may raise it later.

**Mr. Speaker:** Let us hear the answer.

**Shri Hari Vishnu Kamath:** I have been much shorter than many other Members. You rightly allowed them, but you do not allow me, I am sorry to say.

May I know. . .

**Mr. Speaker:** He has already put the question. Let the answer come.

**Shri Hari Vishnu Kamath:** I have not finished the question.

**Mr. Speaker:** The question cannot continue indefinitely.

**Shri Hari Vishnu Kamath:** But there have been questions like this, two in one, three in one, you have



allowed them rightly, I have not questioned your authority.

**Mr. Speaker:** I am time and again at my wits' end.

**Shri Hari Vishnu Kamath:** You are standing, so I sit down.

**Mr. Speaker:** Every one who has stood up. . . .

**Shri Hari Vishnu Kamath:** Then you apply the same rule to all Members.

**Mr. Speaker:** This is what I have been pleading.

**Shri Hari Vishnu Kamath:** I am co-operating with you, I want to co-operate with you.

**Mr. Speaker:** If I plead with him also, there is no wonder. I have been pleading the same thing with every one. If I am pleading with the hon. Member also, where is the exceptional thing that he objects to?

**Shri Hari Vishnu Kamath:** I have submitted in all humility that you have allowed question. . . (Interruptions).

I am on my legs. Why does he butt in here?

**Mr. Speaker:** He might put the question.

**Shri Hari Vishnu Kamath:** May I know whether the Government stand by that assurance and whether in the case of Shri T. T. Krishnamachari, his participation by special invitation at the meeting held to elect the Congress Parliamentary Party leader has conferred on him a kind of immunity from further action in this matter?

**The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha):** What is this?

**Shri Hari Vishnu Kamath:** It is not you who have to answer.

**Shrimati Indira Gandhi:** There are several points raised. The first is that if there is a *prima facie* case

against any Minister, certainly there will be an enquiry. It was felt that there was no such *prima facie* case. (Interruptions).

Shastriji had examined this case and, if you read the letters, he has made it clear that he wanted to confirm his opinion. That is why he was consulting the Chief Justice.

**Shri Shinkre:** So, now you confirm.

**श्री सच्चिदानंद लिंगम:** इसी लिये राय लेने की बात थी।

**Shrimati Indira Gandhi:** I have not understood the point about his being present at some meeting. I do not know how that arises out of this.

**Shri Hari Vishnu Kamath:** Do you think the question has been answered, (Interruptions).

**Mr. Speaker:** The Prime Minister is not heard. The Speaker is flouted. No respect is shown to any canons. I wonder how we will be able to work. I appeal to the Members that they should exercise some restraint. There might be justified objections by them. They might have to raise certain points also, but that can be done differently, and not in the Question Hour. Now, half an hour has been spent only on one question, and still I have not been able to call the other Members. I have been able to call four or five only. They will just consider this.

**श्री विभूति मिश्र:** अध्यक्ष महोदय, बिहार के चीफ मिनिस्टर को हमारे एक विरोधी सभ्य्य सूत्रेदार कहते हैं . . .

**Shri Hari Vishnu Kamath:** I said "I am sorry, Chief Minister".

**श्री विभूति मिश्र:** मैं यह बताना चाहता हूँ कि वह असेम्बली के इयन्टी इलेक्टेड मेम्बर हैं और फिर उनको वहाँ लीडर चुना गया है और फिर वह बिहार के चीफ मिनिस्टर हुए। मैं यह चाहता हूँ कि उस भ्रम को एक्स-पंज किया जाय। अगर इसी तरह से वे लोग व्यवहार करेंगे तो हम भी उसी तरीके से इनका जवाब देंगे। (Interruptions).

Mr. Speaker: Next question.

काश्मीर में जनसंघियों के लिये हथियार

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\* 239 श्री हुकम चन्द कछवाय :

श्री बड़े :

क्या बौद्धिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने पाकिस्तानी प्रतिनिधि, श्री अमजद अली द्वारा संपुक्त राष्ट्र संघ के महा सचिव को भेजे गये एक एक पत्र में लगाये गये इस प्रागोप का, कि काश्मीर में केवल जनसंघियों को ही हथियार दिये गये हैं, खण्डन किया है : प्रार

(ख) यदि हां, त. उसका ब्योरा क्या है ?

बौद्धिक-कार्य मंत्री (श्री स्वर्ण सिंह) :

(क) अ हां ।

(ख) भार के स्थायी प्रतिनिधि ने 24 अक्टूबर, 1965 को सुरक्षा परिषद् के अध्यक्ष के नाम एक पत्र में लिखा और उसमें होने पाकिस्तान के स्थायी प्रतिनिधि के बिनाकुल झूठे निराधार आरोपों को अस्वीकार किया जा उन्हें 18 अ तूब, 1965 को अपने पत्र में लगाए थे ।

श्री हुकम चन्द कछवाय : पाकिस्तान रेडियो पर इस का प्रचार होता रहा । मैं जानना चाहता हूँ कि हमारी सरकार ने जो इसका जवाब दिया वह कितनी देर के बाद दिया ?

श्री स्वर्ण सिंह : जितना प्रचार होता है उस सब का जवाब देना तो कोई जरूरी नहीं है । हमारे प्रधान मंत्री श्री लाल बहादुर शास्त्री ने अपने ध्यान में इस बात को साफ किया था । उन्हें ने कहा था :

Pakistan's propoganda that Jan Sangh volunteers had been given weapons was absolutely wrong and baseless and without foundation.

There cannot be a better contradiction than this.

श्री हुकम चन्द कछवाय : क्या सरकार के ध्यान में यह बात आई है कि जिस समय पाकिस्तान के साथ हमारा युद्ध चल रहा था तब काश्मीर सरकार ने कुछ सीमावर्ती क्षेत्रों में अपनी रक्षा के लिए कुछ लोगों में हथियार बांटे थे । प्रार बारह सौ के करीब बंदूकें बांटी गई थीं इन में से 172 के करीब बंदूकें हिन्दुओं को दी गई थीं और बाकी सभी उन लोगों को दी गई थीं जिन्होंने धुम्राँठियों की सहायता प्रदान की थी या उन लोगों को दी गई थीं जिन का सम्बन्ध पाकिस्तान के लोगों के साथ था ?

श्री स्वर्ण सिंह : यह गलत है । काश्मीर सरकार ने कोई भी बंदूकें किसी ऐसे आदमी को नहीं दीं जिन्हें ने इनफिल्ट्रेंटज की भयद की हो । इस किस्म के इनजाम लगाने से पहले माननीय सदस्य को तसल्ली कर लेनी चाहिये कि क्या उस में कुछ सदाकत भी है या नहीं । यों ही इस तरह से उठ कर जिस किस्म के आरोप चाहे लगा देना ठीक नहीं है ।

श्री बड़े : मंत्री महोदय ने कहा है कि यह बात गलत है । स्वर्गीय लाल बहादुर शास्त्री जी ने इसका प्रतिकार किया था । मैं जानना चाहता हूँ कि पाकिस्तान रेडियो पर जब यह प्रचार हो रहा था कि जन संधिया को शस्त्र दिये गये हैं भारत सरकार की तरफ से, तो क्या वजह है कि उसी वक्त दिल्ली के रेडियो से, आकाशवाणी से उसका प्रतिकार क्यों किया गया ?

श्री स्वर्ण सिंह : मैं नहीं समझता हूँ कि हर एक बात जो वे कहें उसमें हम तरदीद करे यहां अपने रेडियो पर । कई दफा तरदीद करने से ज्यादा आदमियों तक वह बात पहुंचनी है । मुझे इस बात की हेरानी है कि जनसंघ के मेम्बर साहिबान पाकिस्तान के रेडियो से जो कुछ प्रसारित किया जाता था उसको इतनी अहमियत क्यों देते हैं ?

**Shri Sham Lal Saraf:** On the contrary, did they not apart from sending armed infiltrators and all sorts of ammunition into the State of Jammu and Kashmir, passed on arms and ammunition to such elements as were pro-Pakistani and a number of cases of in cendiarism, explosion of bombs and a number of things have happened . . . (Interruptions.) I said 'on the contrary'.

**Shri Swaran Singh:** I take that information from the hon. Member.

**श्री उ० मू० त्रिवेदी :** हमारे मंत्री जी हमेशा जब भी कोई ऐसा सवाल पूछा जाता है तो उसको मजाक में उड़ाने की कोशिश करते हैं। सवाल ही साधा सा पूछा गया था। जो इस तरह का प्रचार हो रहा था जिस का ज्ञान हमारी सरकार को था और जिस के सम्बन्ध में एक एका शास्त्री जी ने राज्य सभा में कहा भी था कि यह बात गलत है और ऐसा होते हुए अगर रेडियो से इस के बारे में प्रचार होता है तो वह कोई जन मंच के वास्ते नहीं होना था या हिन्दुओं के वास्ते नहीं होना था, बल्कि सारी दुनिया को बतलाने के लिए होना था कि एक कम्युनिटी के लोग दूसरी कम्युनिटी के लोगों को जो यह कहा जा रहा है कि मार रहे हैं और सरकार के इशारे पर ऐसा कर रहे हैं, सरकार की मिलावट से मार रहे हैं, गलत है, तो इसके विरुद्ध दूसरा प्रचार हमारी तरफ से आल इंडिया रेडियो से क्यों नहीं किया जा रहा था? यह सवाल है जो कि पूछा जा रहा है।

**श्री स्वर्ण सिंह :** मेरा क्याल है कि हमारे प्रधान मंत्री ने जो बयान दिया था उसकी खर्चा आल इंडिया रेडियो पर हुई थी। हर रोज रेडियो पर क्या प्रचार हुआ, इसके मूतालिक मैं नहीं कह सकता हूँ। कितने दिन हुआ, कब हुआ, उसकी मेरे पास सूचना नहीं है।

**Mr. Speaker:** Next question.

**Shri Kapur Singh:** Sir, this is a very important question and we would like to put supplementaries.

**Mr. Speaker:** I am sorry. I have passed on to the next question, 241.

**Shri Yashpal Singh:** What about 240?

**Mr. Speaker:** It has been posted to a later date.

### Border Roads

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- \*241. **Shri Bhagwat Jha Azad:**  
**Shri M. L. Dwivedi:**  
**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**  
**Shrimati Savitri Nigam:**  
**Shri P. C. Borooah:**  
**Shri P. R. Chakraverti:**

Will the Minister of Defence be pleased to state:

(a) whether Government have decided to give top priority for the construction of border roads in the Eastern region of the country;

(b) if so, the main features thereof; and

(c) whether any stipulations in terms of money and time have been made?

**The Minister of State in the Ministry of Defence (Shri A. M. Thomas):**  
 (a) Yes, Sir. Certain roads in N.E.F.A., Assam, Nagaland and Mizo Hills have been given top priority.

(b) and (c). The programme of construction is dictated by considerations of Defence and development, and requirements of Civil Administration. The peace of construction and inter se priority are determined with reference to the above factors. They are reviewed from time to time.

Targets are laid down. The roads are constructed according to estimates sanctioned by Government.

**Shri Bhagwat Jha Azad:** May I know whether the plan to connect all the necessary and important points on this region has been completed now by the Government, or whether they

have taken only part of it for construction?

**Shri A. M. Thomas:** As far as the eastern sector is concerned, we have taken up 3,028 miles, out of which 2,170 miles would be new construction. As far as the second part of the question is concerned, I may say that we have so far connected from the plains of Assam, the headquarters of three important political officers, in Kameng, Subansiri and Slang.

**Shri Bhagwat Jha Azad:** May I know whether the plan that was set up for construction and the latest assessment of the position and the review of the construction in other areas, whether that is progressing satisfactorily and according to schedule, or is the information that the construction is behind schedule correct?

**Shri A. M. Thomas:** The programme of construction is quite satisfactory.

श्री म० लाल द्विवेदी : चीन सरकार ने ने पश्चिमी बोर्डर पर जो सड़कें बनाई हैं और जिन के आधार पर वह किमी भी प्वाइंट पर हम्पला कर सकता है, क्या भारत सरकार ने उसको ध्यान में रखने हुए अपनी सड़कों का विस्तार इस प्रकार से किया है कि चीन का हर प्वाइंट पर हम फीजें भेज कर मुकाबला कर सकें :

**Shri A. M. Thomas:** The details of the improvements in communications made by China have been given, so far as I know, on the floor of this House. We have kept in view the improvements in communications made by China, and we have also taken adequate steps on this side of our border.

**Shri S. C. Samanta:** May I know whether the construction for the development of new roads is done at present by the Border Road Development Board or through some agency of the Defence Ministry?

**Shri A. M. Thomas:** It is under the control of the Border Road Development Board; it is the top authority.

In fact, the Board is presided over by no less a person than the Prime Minister herself, and there is the Defence Minister and the Transport Minister and other important persons also on the Board. Under the overall control of the Board, construction is being done. It is done through the State PWD and the Central PWD and also under the General Reserve Engineering Force; that is the main organisation through which the construction is being executed.

**Shrimati Savitri Nigam:** May I know whether care is being taken to see that these roads would be kept in order and in good repair from time to time, and also whether the major breaches made by the weather from time to time, wherever they may occur, will also be repaired immediately?

**Shri A. M. Thomas:** Certainly, breaches and other things will be kept in view. Otherwise, the roads would become quite useless. Out of the 3,028 miles, I may submit that 2,291 miles of these roads are entrusted to the General Reserve Engineering Force; that is for construction and improvement. Out of these 3,028 miles, some portion is for improvement, namely, 858 miles, for improvement to existing roads. 2,170 miles is new construction.

**Shri P. C. Borooah:** By what time does the Government expect that the roads reaching the borders of NEFA and Tibet would be completed, and what progress would be made on the proposed road bordering Nagaland and Burma?

**Shri A. M. Thomas:** As far as the NEFA area is concerned, according to the present estimates, in about 1831 miles—that is, the major part of the construction to be undertaken in the eastern sector—the progress is according to schedule. We have kept the importance of these roads in view and have been doing everything to see that they are constructed at the ear-

liest possible time. Funds are not standing in the way at all in regard to this matter.

**Shri P. C. Borooh:** What about Nagaland and Burma?

**Shri A. M. Thomas:** About Nagaland, it comes to 282 miles.

**Shri P. E. Chakraverti:** While taking steps to construct these border roads, may I know what steps have been taken by the government to ward off the infiltration of Pakistanis into Assam and other border areas taking advantage of these roads?

**Shri A. M. Thomas:** Details have been given about the creation of a three-mile belt and other things. That is also kept in view.

**Dr. L. M. Singhvi:** What is the allocation for the current year for building fresh border roads in the eastern and western sectors? Is it a fact that the border roads in the western sector have not proceeded apace as a satisfactorily as planned by the government?

**Shri A. M. Thomas:** This question relates to the eastern sector. The provision made in the current budget for this year is about Rs. 12.89 crores. I will not anticipate the provision made in the budget that is going to be presented at 5 P.M. today, but I hope the same amount would be provided. But I assure the House that funds would not stand in the way of the execution of this work.

**Shri N. E. Laskar:** What has been done in the eastern sector in regard to areas bordering East Pakistan?

**Shri A. M. Thomas:** That is also kept in mind. This is mainly about roads which come under the administrative control and policy direction of the Border Roads Organisation, connecting Assam, NEFA, Nagaland and Mizo Hills.

**Shri Hem Barua:** During the Chinese aggression of 1962, it was discovered that roads supposedly built by Tuskers in NEFA existed only in

maps and not actually on the ground. May I know what specific steps government have taken to see that roads are actually built, whichever might be the organisation to build it?

**Shri A. M. Thomas:** The House knows that the Border Roads Organisation was set up in 1960 when we found that there were good communications in the plains, but these communications were not adequately connected with the frontier areas. That is why we created this organisation and undertook this work on top priority basis. After the Chinese aggression, the urgency of the execution of this work has been taken account of and we are constructing the necessary roads. It is true that as far as some roads are concerned, it is only mule track and some existing roads were not in good repair also.

**Shrimati Jyotana Chanda:** May I know whether the government is aware of the fact that stones are not available in the Mizo district and the road connecting Mizo with the rest of Assam is not yet gravelled? May I know how they propose to meet this difficulty?

**Shri A. M. Thomas:** With regard to Mizo Hills, I do not know about the difficulty pointed out by the hon. Member. It may be something peculiar to the area. So far as improvement of existing roads goes, the soling process has been done on 29 miles, metalling on 23 miles and black-topping and surface-dressing on 23 miles. About new roads in Mizo district, we have taken up 915 miles out of which, cut ranging from 20 to 8 feet has been done in 46 miles, etc. About the difficulty pointed out by the hon. member, I shall enquire into it.

श्री काशीराम गुप्त : क्या मंत्री महोदय यह जानकारी रखते हैं कि सड़कों के बनाने के लिए जो रुपया दिया जात है उससे तेजी के साथ काम पूरा करने के लिए व्यवस्था नहीं की जाती और जिसका नवीजा यह

होता है कि सामान की गड़बड़ी होती है ? उदाहरण के तौर पर कच्छ के मामले में वहां पर गधे नहीं मिले तो उसकी कीमत बढ़ गई और घोड़ों की कीमत घट गई, नेफा में भी ऐसा हुआ है, तो क्या मन्त्री महोदय इस व्यवस्था को ठीक करने के लिए कोशिश करेंगे ?

**Shri A. M. Thomas:** Of course, there is scope in for improvement in the working of any organisation, but our experience is that the Border Roads Organisation has been working very satisfactorily. We have had no difficulty with regard to any ministry also, because the representatives of the various ministries concerned are also there in this Border Roads Organisation. As I have said, the Prime Minister is the Chairman, the Defence Minister is the Deputy Chairman and the other members include the Minister of Transport, Chief of Army Staff, Chief of Air Staff, Cabinet Secretary, Defence and Foreign Secretaries, Secretary, Ministry of Home Affairs, Financial Adviser, Director-General, Development and others.

**Mr. Speaker:** The hon. Member wanted that the Minister should make donkeys available. He said that donkeys were not available there and he wanted to know what steps the Minister was taking to provide them.

**Shri A. M. Thomas:** These are details with regard to availability of mules etc., and the difficulties have been pointed out (*Interruption*).

#### Hill Districts of Assam

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- \*242. **Shri P. R. Chakraverti:**  
**Shri K. N. Tiwary:**  
**Shri Narayan Reddy:**  
**Shri Rameshwar Tantia:**  
**Shri Himatsingka:**  
**Shri D. C. Sharma:**  
**Shri M. L. Dwivedi:**  
**Shri Bhagwat Jha Azad:**  
**Shri Shri Subodh Hansda:**

**Shri S. C. Samanta:**  
**Shri P. C. Borooah:**  
**Shri Madhu Limaye:**  
**Shrimati Jyotsna Chanda:**

Will the Minister of External Affairs be pleased to state:

(a) whether the Chairman of the Hill Districts Commission has written to the Prime Minister that the prolonged negotiations with the Naga Hostiles are having an adverse effect on the hill districts of Assam;

(b) whether the Commission has informed Government that hostile elements have pockets in practically every hill district and are keeping the agitational attitude alive; and

(c) how far the development schemes for the hill areas have been undertaken to help divert the attention of the residents thereof from political issues and activities of a subversive character?

**The Minister of State in the Ministry of External Affairs (Shri Dinesh Singh):** (a) The Chairman, Hill Areas Commission had written to the late Prime Minister, Shri Lal Bahadur Shastri, regarding Naga activities in border areas of Assam adjoining the State of Nagaland.

(b) No, Sir.

(c) The Government of Assam is carrying out intensive development programmes in all the Hill Districts.

**Shri P. R. Chakraverti:** Sir, while taking into account the fact that the attitude of the Naga Hostiles has exhausted the Himalayan patience of Shri Jaya Prakash Narayan forcing him to resign, has the Government advised the Naga Peace Mission to undergo self-immolation and ask Rev. Michael Scott to go back to England . . . (*Interruption*).

**Shri Dinesh Singh:** Sir, this is a suggestion for action.

**Mr. Speaker:** The question was: "whether they have asked . . ." and the answer should be "yes" or "no".

**Shri Dinesh Singh:** We have not asked.

**Shri P. R. Chakraverti:** Sir, after the promotion of the Minister his voice has become low. If he raises his voice it will be better.

**Mr. Speaker:** He has answered the question. He said that they have not asked, and with regard to the other part of his question he said that it is a suggestion and they will consider it.

**Shri P. R. Chakraverti:** In view of the fact that the most prominent Naga freedom fighter Rani Guidiliu has recently been prompted to come to felicitate our Prime Minister, Mrs. Indira Gandhi, is the Government in a position to utilise her talents for brining about a happy settlement of the Naga Hostiles problem?

**Shri Dinesh Singh:** The Prime Minister had very useful talks with Rani Guidiliu.

**श्री क० ना० तिवारी :** श्री माननीय मंत्री जी ने (बी) के उत्तर में कहा "नो", तो मैं यह जानना चाहता हूँ कि भ्रमर कमीशन ने रिपोर्ट नहीं दी है तो क्या सरकार को यह इन्फार्मेशन है कि प्रत्येक हिली एरिया में उन्होंने एक सेंटर बना रखा है, जहाँ से वह गांव गांव में घाकर कर वसूल करते हैं और जो उन्हें कर नहीं देते उनके घरों में घाग लगा देते हैं, यदि हाँ, तो इसको रोकने के लिए क्या कार्यवाही की जा रही है ?

**श्री दिनेश सिंह :** प्रश्न यह था कि जो और वहाँ पर हिल डिस्ट्रिक्ट्स हैं घासाम के उनमें क्या नागा कोई इस तरह का उपद्रव कर रहा है, तो उसके जवाब में हमने "ना" कहा था। नागा जो और वहाँ के पहाड़ी जलाके हैं उनमें ज्यादा तरह से बमे हुए नहीं हैं और कोई उपद्रव नहीं कर रहे हैं।

**श्री क० ना० तिवारी :** रोज पेपर में यह रिपोर्ट निकलती है कि भ्रमर लग रहे हैं, ट्रेन उड़ा रहे हैं और फिर भी कहते हैं...

**प्रध्वन महोदय :** यह स्पेसिफिक जिलों में जहाँ कि वह लोकलाइज्ड है वह की हो सकती हैं, सारे एरिया की नहीं।

**Shri Himatsingka:** In view of the fact that higher and higher demands are being put forward by the Naga Hostiles, what do Government propose to bring it home to them that it will not pay any dividend?

**Shri Dinesh Singh:** The Prime Minister has already made a statement in this House about her talks with the Naga Hostile leaders when they came here. All these matters will have to be seen and as to what is the reaction of these talks.

**श्री म० ला० सिन्धेरी :** मेरा क्यास है कि घासाम के जो हिल डिस्ट्रिक्ट्स हैं उनकी समस्या नागा लैंड के होस्टाइल नागाज से जिन है। मैं यह जानना चाहता हूँ कि कमीशन जो इस सम्बन्ध में एक्वायरी के लिए मुकदर किया है उसके चेबरमैन ने रिपोर्ट नहीं दी तो क्या घासाम के हिली एरियाज के लोगों की मुख्य मुख्य मार्गों का पता सरकार को चला है? यदि हाँ, तो उनको पूरा करने की दिशा में क्या कार्यवाही की जा रही है? मेरा प्रश्न यह था कि वह क्या मार्गें थी और उन को पूरा करने के लिए सरकार क्या कार्य कर रही है उस का उत्तर नहीं आया है ?

**प्रध्वन महोदय :** उन मार्गों को पूरा करने के लिए क्या कार्यवाही की जा रही है ?

**श्री दिनेश सिंह :** एक तो मैंने अपने प्रश्न के उत्तर में जो घाखिरी हिस्से में था, मैंने प्रज किया था कि वहाँ पर जो इस वक्त कार्य हो रहे हैं विकास के उन में और जोर से काम किया जायेगा।

**Shri Bhagwat Jha Azad:** Since the activities of sabotage and violence which have increased in the past

few days have corroborated the letter written to the late Prime Minister and since Shri Jaiprakash Narayan had to resign from the so-called Peace Mission, may I know whether the Government is re-thinking on this matter to bring about peace and not extend the areas to even the Hill Districts of Assam?

**Shri Dinesh Singh:** Government will make every effort to bring about peace. It is the other sections of the hostiles that are trying to extend the area of trouble. We will make every effort to bring about peace soon.

**Shri S. C. Samanta:** Is it not a fact that some observers' team has been appointed recently by Government to prevent recurrence of incidents in the NEFA area? If so, how far will it help in allaying the fears that are prevalent among the tribal people residing in the hill areas?

**Shri Dinesh Singh:** The observers' team was there even before. It has only been strengthened. We hope it will lead to lessening of hostilities.

**श्री मधु लिमये :** असम में जो गैर नागा पहाड़ी और आदिवासी लोग हैं क्या सरकार को इस बात की कोई जानकारी है कि उन में भी हिंसात्मक विद्रोह की प्रवृत्तियाँ उत्पन्न होने लगी हैं? यदि हाँ, तो उस के बारे में सरकार क्या कार्यवाही कर रही है ?

**श्री दिनेश सिंह :** जी हाँ, अक्सर वहाँ के देखने से, कुछ उनसे बात करने से ऐसा लगता है कि कुछ लोग इस की वहाँ पर चेष्टा कर रहे हैं लेकिन हम आशा करते हैं कि वहाँ के लोग अपनी जिम्मेदारी समझेंगे और उस में हिंसा नहीं लेंगे ।

**श्री मधु लिमये :** क्या मैं जान सकता हूँ कि किन इलाकों में यह उपद्रव शुरू हुए हैं या होने की आशंका है ?

**अध्यक्ष महोदय :** किन इलाकों में यह हुए थे या उनके होने का खतरा है ?

**श्री दिनेश सिंह :** अध्यक्ष महोदय, सदस्य महोदय ने खुद ही कहा था कि पहाड़ी इलाकों में यह शुरू हुए । वहीं पर यह शुरू हुए ।

**Shrimati Jyotsna Chanda:** Are the Government aware of the political activities of the Mizo National Front and, if so, what steps have been taken to curb these activities and whether Government realise that unless and until development schemes are implemented for better utilisation of the forest and mineral wealth and also horticultural production of that area it will not divert the minds of the people of the hills to curb these activities?

**Shri Dinesh Singh:** Yes, Sir. The Government of Assam is seized of the matter. As I mentioned in the main answer, they are making every effort to strengthen the development effort.

**Shri Swell:** May I know what relevancy has this letter of the Chairman of the Hill Areas Commission got to do with the object of the Commission's enquiry and whether Government do not consider that the full implementation of the offer of the late Prime Minister, Shri Jawaharlal Nehru, would be the surest guarantee against the occurrence of any subversive activities in the hill areas?

**Shri Dinesh Singh:** This letter was personally conveyed to us. So far as the proposal of the late Prime Minister, Shri Nehru, is concerned, of course, we feel that is the surest guarantee.

**Shri R. S. Pandey:** In order to have a permanent solution so far as peace in the Assam Hills is concerned, the hostile Nagas were invited to find out a solution. May I know if people of other sections, who are also affected, will also be invited for further consultations?



**Shri Dinesh Singh:** The hostile Nagas were not invited for any solution; they came to pay a courtesy call on the Prime Minister.

**Shri Tyagi:** May I know if the Reverend Michael Scott, a foreigner, who is working as a member of the Peace Mission, is a representative of the Government of India or that of the underground Nagas? Has Government inquired into his intentions and found out if it is not he who himself is instrumental in provoking these Nagas into putting these conditions?

**Shri Dinesh Singh:** He is certainly not a representative of any government. He was named by the Christian Convention that was held there and they proposed his name as one of the members of the Peace Mission. As such he came here and held talks with us.

**Shri Tyagi:** May I take it that he is the representative of the Nagas and not ours?

**Mr. Speaker:** He was named by those persons who held a convention.

**Shri Tyagi:** Why was a foreigner permitted to represent them?

**Mr. Speaker:** I cannot go on further.

**Shri Hem Barua:** May I know if it is not a fact that this fact of prolonged negotiations with the underground Naga leaders *vis-a-vis* the Naga demand for independence has put wrong ideas into the heads of some other Hill tribes of Assam? If so, in that context, may I know if Government are prepared to tell in a very clear and precise way that Government are not going to negotiate with the Naga underground leaders outside the framework of the Indian Union and then tell these people—the Mizo National Council has also sought the co-operation of Pakistani arms—that whoever behaves in an anti-national way as the Nagas are behaving would be crushed?

**Shri Dinesh Singh:** The firm manner in which the Government has turned down any proposal to discuss with the Naga hostiles any question of an independent Nagaland and their firm declaration that the future of Nagaland can only be within the Indian Union is a clear indication of this.

**Shri Hem Barua:** Have the Government, on any occasion, or the Prime Minister when she met the Naga leaders, told them point blank that there are going to be no negotiations outside the Indian Union? They have not said that up till now.

**Mr. Speaker:** They have been telling them.

**Shri Hem Barua:** They have not.

**Shri Kapur Singh:** Is it true that this so-called Peace Mission of the underground Nagas made it absolutely clear as a preliminary to the Prime Minister that they were representatives of a sovereign State; if so, did the Prime Minister hold any further talks with them in full realisation of the implications of this claim?

**Shri Dinesh Singh:** No, Sir; there was no question of any representative.....

**Shri Kapur Singh:** Did they make it clear as a preliminary?

**Shri Dinesh Singh:** I said, "No, Sir".

**Shri Hem Barua:** Was it one Prime Minister meeting another Prime Minister?

**Shri U. M. Trivedi:** In view of the fact that this news has trickled out that the Nagas made a demand that they must have negotiations only on the basis that they should form a sovereign territory of their own, independent of India, in view of that demand that has been made will the Government refuse to discriminate with them and treat them at par with the dacoits of the Chambal area and mete out the same treatment to them as to the dacoits who are killing

people there and they are also killing people there?

**Mr. Speaker:** At the most it is a suggestion . . . (Interruption).

**Shri U. M. Trivedi:** These people may also claim sovereign status.

**Shri Dinesh Singh:** The Naga leaders may say what they like, but we have also made our position very clear and that should be taken into account.

**Shri Hem Barua:** On a point of order. It is the Minister of State who is replying. He was not present during the talks that took place between our Prime Minister and the Naga leaders. He was not present there.

**Shri Hari Vishnu Kamath:** He was not present; somebody who was there should answer.

**Shrimati Savitri Nigam:** In view of the fact that the recent events have proved that the Naga rebels have been misguided by some foreign power and in view of the fact that the Peace Mission has collapsed, may I know what new steps Government intend to take to keep the law and order situation there intact and to crush all those lawless elements which are creating sabotage activities over there?

**Shri Dinesh Singh:** Some agreements that were reached with the hostiles regarding cessation of hostilities from their side still continue. Despite the resignation of Shri Jaya Prakash Narayan, the Peace Mission body still continues.

**Mr. Speaker:** The Question Hour is over. Shri Prakash Vir Shastri—S.N.Q. 2.

**Shri P. C. Borooah:** I should be given a chance. I am also a signatory to this Question. I had stood up so many times. I am vitally interested in this Question.

**Mr. Speaker:** I am sorry.

#### SHORT NOTICE QUESTION

पंजाब में गेहूँ का इकट्ठा हो जाना

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S.N.Q. 2 श्री प्रकाश वीर शास्त्री :

श्री हुकम चन्द का वाय :

श्री जगदेव सिंह सिद्धान्ती :

श्री बड़े :

श्री स० मो० बनर्जी :

श्री नाथ पाई :

श्री हेम बरुआ :

क्या खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान दिनांक 13 फरवरी, 1966 के "सन्डे ट्रिब्यून" में प्रकाशित इस समाचार की ओर गया है कि पंजाब की मंडियों में लाखों टन गेहूँ और मोटा अनाज इकट्ठा हो गया है ;

(ख) यदि हाँ, तो इस अनाज को कमी वाले राज्यों को भेजने के लिये क्या उपाय किये जा रहे हैं ; और

(ग) यदि अगली फसल से पहले इस अनाज को खपाने की समुचित व्यवस्था न की गई तो क्या उससे होने वाली आर्थिक हानि का कोई अनुमान लगाया गया है ?

**The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon):** (a) Yes, Sir.

(b) It has been reported by Punjab Government that the condition of the stocks with the traders is satisfactory. The Punjab Government consider that the stocks of wheat held by the traders would be necessary for local consumption within the State till the bulk of the next rabi harvest comes into the market. The Punjab Government are purchasing grains on behalf of Government of India and these are being supplied to the deficit States. Since the purchases of